0 A 350/643/2018



In the Central Administrative Tribunal

Calcutta Bench

Manojit Saha, S/o Madan Mohan Saha, aged about 41 years, working as Registration Clerk under the overall control of the Director, National Institute of Homocopathy, at present residing at 71/B, Linton Street, Entally, Kolkata - 700014.

...Applicant

- Vs -

- Union of India through the Secretary,
 Ministry of Health & Family Welfare, Govt. of India,
 having office at Nirman Bhawan, B-Block,
 GPO Complex, INA New Delhi, Pin 110001.
- Secretary, Ministry of Ayush,
 Ayush Bhawan, B-Block, GPO Complex,
 INA New Delhi, Pin 110023.
- Joint Secretary, Ministry of Ayush,
 Ayush Bhawan, B-Block, GPO Complex,
 INA New Delhi, Pin 110023.
- Under Secretary, Ministry of Avush,
 Ayush Bhawan, B-Block, GPO Complex,
 INA New Delhi, Pin 110023.
- President, Governing Body, National Institute of Homeopathy,
 Minister of State, (Independent Charge), Ministry of Ayush,
 Ayush Bhawan, B-Block, GPO Complex,
 INA New Delhi, Pin 110023.

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- 6. The Director General of Health Services,Government of India,Nirman Bhawan, New Delhi 110001.
- 7. The Director, National Institute of Homoeopathy,
 Block GE, Sector III,
 Salt Lake, Kolkata 700106.

...Respondents

'All

CENTRAL ADMINISTRATIVE TRIBUNAL / KOLKATA BENCH KOLKATA

No.O A /350/643/ 2018

Date of order: 24.07.2018

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: Hon'ble Mr. A. K. Patnaik, Judicial Member

For the applicant

: Mr. C. Sinha, counsel

For the respondents

: None

ORDER(Oral)

A. K. Patnaik, Judicial Member

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "a) To set aside and quash Impugned Office Order dated 11.04.2017 issued by Director, National Institute of Homeopathy;
- b) To direct the respondents to grant patient Care Allowances and allow the applicant to enjoy the same with a consequential benefits;
- c) Any other order on orders, the Bon'ble Tribunal deems fit and proper."
- 2. Heard Mr. C. Sinha, Id. counsel for the applicant. None appears for the respondents.
- 3. Brief facts of this case as narrated by the Id. counsel for the applicant Mr. C. Sinha are that the applicant was appointed as Registration Clerk w.e.f. 30.09.2005 in the National Institute of Homeopathy and from the date of his appointment he was granted Patient Care Allowance. According to the applicant, he continued to receive Patient Care Allowance till March, 2009 but thereafter suddenly the PCA was withdrawn w.e.f. April, 2009 without any show cause notice or a chance of hearing. Mr. C. Sinha, Id. counsel for the applicant submitted that though the applicant filed several representations(Annexure A/11 collectively) to the Respondent No.7 praying for payment of Patient Care Allowance, he received no

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response to the same till date. Mr. Sinha further submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No.7 i.e. the Director, National Institute of Homeopathy, Block-GE, Sector-III, Salt Lake, Kolkata to consider and dispose of the last representation of the applicant dated 02.01.2018(Annexure A/11, page 35 of O.A.) as per rules within a specific time frame.

- 4. Though no notice has been issued to the respondents, I think it would not be prejudicial to either of the parties, if the above prayer of the ld. counsel for the applicant is allowed.
- Homeopathy, Block-GE, Sector-III, Salt Lake, Kolkata is directed to consider and dispose of the representation of the strain of the salted 02.01.2018(Annexure A/11, page 35 of O.A.) by passing a well representation of the salted of the salt
 - 6. It is made clear that I have not gone into the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and regulations governing the field.
 - 7. With the aforesaid observations and directions, the O.A. is disposed of at the stage of admission itself.

8. As prayed by Id. counsel for the applicant, a copy of this order along with the paper book be transmitted to the Respondent No.7 by the Registry through speed post for which Id. counsel for the applicant shall deposit the cost within a week.

(A.K. Patnaik) Judicial Member

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